GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1320 TO BE ANSWERED ON MONDAY, 25TH JULY 2022 SRÃVANA 3, 1944 (SAKA)

NDPS Act

1320. SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry of Finance administers the Narcotic Drugs and Psychotropic Substances (NDPS) Act;
- (b) if so, the details thereof along with the rationale for NDPS Act to be administered by the Ministry of Finance;
- (c) whether there is any proposal of shifting the administration of NDPS Act to the Ministry of Home Affairs;
- (d) if so, the details thereof; and
- (e) the reasons according to this ministry for retaining the administration of NDPS Act?

ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY)

- (a) Yes
- (b) The Narcotic Drugs and Psychotropic Substances Act 1985 was framed while amalgamating three central acts which were earlier administered by the Ministry of Finance viz. the Opium Act, 1857, the Opium Act, 1878 and the Drug Dangerous Act, 1930. The Department of Revenue under Ministry of Finance has been functioning as the Nodal Department in the field of Drug Administration since beginning.
- (c), (d) and (e) The matter is under discussion and no decision has been taken yet.
